

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 423/2019
PS : Paschim Vihar West
State Vs. Karuna Parashar
U/s 306/34 IPC**

15.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

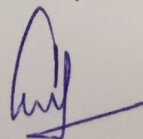
This is the application u/s 438 Cr.P.C. for grant of anticipatory bail moved on behalf of applicant/accused Karuna Parashar.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State.
Sh. Iqbal Singh, complainant/husband of the deceased.
Sh. Neeraj Sharma, Ld Counsel for the applicant/accused through V.C.

Reply to the application has been received.

I have heard arguments on the application from both the sides and perused the reply.

It is argued on behalf of applicant that applicant is innocent and has been falsely implicated in the present case and has nothing to do with the present case. It is further argued that applicant is cooperating with the police



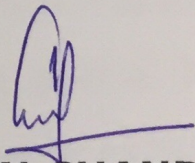
and has joined the investigation as and when called for. It is also argued that despite applicant joining the investigation, IO has not collected the evidence so far. It is also argued that applicant has not been named in the FIR. Applicant is apprehending his arrest and hence, is seeking anticipatory bail.

Per contra, Ld. State Counsel has opposed the application on the ground that in the suicide note, the deceased has specifically named the applicant and blamed that applicant tortured her for money. It is further argued that as per report of the IO, the address of the applicant given in the application was verified but she was not found residing there. It is also argued that none of the accused have joined the investigation.

I have considered rival submissions as well as perused the reply filed by the IO.

I have perused the report of the IO. The applicant was not found residing at the address given by the applicant in her application. She has also not joined the investigation and case is at the initial stage of investigation. In the facts and circumstances, no ground is made out for grant of anticipatory bail to the applicant at this stage. Application is accordingly dismissed.

Copy of the order be given dasti.



(POORAN CHAND)
ASJ-02/West/Delhi
15.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**Bail Appl. No. 1402
FIR No. 616/2020
PS : Punjabi Bagh
State Vs. Milan
U/s 392/397/411/34 IPC**

15.07.2020

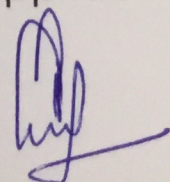
The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Milan.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State.
IO SI Sachin.
Sh. Harendra Kumar, Ld Counsel for the
applicant/accused.

I have heard arguments from both the sides and perused the reply.

It is argued on behalf of applicant that he was arrested on 26.06.2020 in this case and since then, he is in custody. It is further argued that he is innocent and has been falsely implicated in the present case by the police. It is further argued that even in the TIP, complainant failed to identify the applicant. It is also argued that the recovery shown by the police has been planted upon the applicant



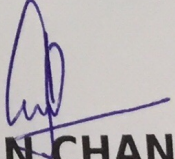
and he has no previous involvement. It is therefore, prayed that applicant may be granted bail and he is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that as per reply of the IO, robbed money of Rs. 2,00,000/-, a gold chain worth Rs. 1,88,000/- and a mobile phone worth Rs. 45,000/- bought from the robbed amount by applicant have been recovered from the applicant/accused. It is also argued that applicant is the main accused who robbed the bag carrying the cash and other things. It is also argued that matter is still under investigation and in case he is released on bail, he may hamper the investigation.

I have considered rival arguments.

Considering the facts and circumstances of the case and the gravity of offence and the recovery of robbed amount from the applicant and the fact that matter is at the initial stage of investigation, no ground is made out for grant of bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.


(POORAN CHAND)
ASJ-02/West/Delhi
15.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**Bail Appl. No. 1409
FIR No. 425/2020
PS : Tilak Nagar
State Vs. Himanshu @ Aman Rawal
U/s 307/34 IPC**

15.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

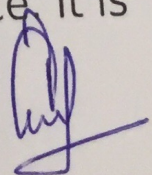
This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Himanshu @ Aman Rawal.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. Deepak Sharma, Ld Counsel for the
applicant/accused.

Reply to the bail application alongwith previous involvement record received.

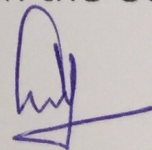
I have heard arguments from both the sides and perused the reply.

It is argued on behalf of applicant that he was arrested on 11.06.2020 in this case and since then, he is in custody. It is further argued that he is innocent and has been falsely implicated in the present case by the police. It is



further argued that even in the reply of the IO, co-accused Parveen was found stabbing the complainant and not the applicant and hence, he cannot be said to have participated in the commission of crime and no common intention with other co-accused can be made out against the applicant. It is also argued that investigation qua applicant is complete and applicant is no more required for investigation and no fruitful purpose will be served in keeping the applicant behind bar. It is also argued that no case after the year 2015 has been registered against the applicant which shows that he has no tendency to involve in such cases. It is also argued that as per FIR, only offence u/s 324 IPC is made out. It is therefore, prayed that applicant may be granted bail and he is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that genesis of involvement of applicant can be gathered from the fact that complainant in his statement has stated that on 03.06.2020, applicant alongwith co-accused Praveen @ Chinni etc. had come to his house and had abused him and threatened him and on 04.06.2020 the incident of stabbing happened which clearly shows the common intention of the accused persons alongwith applicant. It is further argued that doctor has opined the injury in the MLC as dangerous and hence u/s 307 IPC is made out. It is further argued that in the CCTV

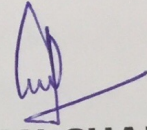


footage, all the four accused persons are seen beating the complainant.

I have considered rival arguments.

Considering the facts and circumstances of the case and the gravity of offence and the nature of injury, no ground is made out for grant of bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.



(POORAN CHAND)
ASJ-02/West/Delhi
15.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**Bail Appl. No. 1327
FIR No. 556/2020
PS : Rajouri Garden
State Vs. Pintu
U/s 392/397/34 IPC & 25/27 Arms Act**

15.07.2020

Through Video Conferencing

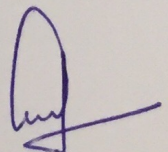
The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Pintu.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State
Sh. Ashwani Tripathi, Ld Counsel for the
applicant/accused through V.C.

I have heard arguments from both the sides and perused the reply.

It is argued on behalf of applicant that he is in J.C since 16.06.2020. It is further argued that he is innocent and has been falsely implicated in the present case by the police. It is further argued that he is a student of B.A IIInd year. It is also argued that investigation is complete and applicant is not required for any custodial interrogation. It is



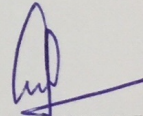
therefore, prayed that applicant may be granted bail and he is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that as per reply of the IO, applicant had withdrawn cash through the debit cards of the fake accounts which aspect is still under investigation. Therefore, in case applicant is released on bail, he may hamper the investigation.

I have considered rival arguments.

Considering the facts and circumstances of the case and the fact that matter is still at the stage of investigation, no ground is made out for grant of bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.



(POORAN CHAND)
ASJ-02/West/Delhi
15.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 448/2020
PS : Moti Nagar
State Vs. Dharmender Dubey
U/s 307/34 IPC & 27/54/59 Arms Act**

15.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

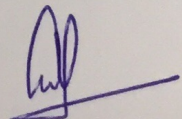
This is the application u/s 438 Cr.P.C. for grant of anticipatory bail moved on behalf of applicant/accused Dharmender Dubey.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State.
Sh. Sahil Sharma, Ld Counsel for the
applicant/accused.

Reply to the application has been received.

I have heard arguments on the application from both the sides and perused the reply.

It is argued on behalf of applicant that applicant is innocent and has been falsely implicated in the present case and has nothing to do with the present case. It is further argued that 20 days prior to the present incident, Joginder, brother of applicant made a complaint against the complainant which was compromised in the police station . It



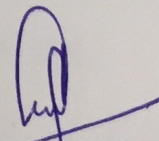
is further argued that applicant is residing 10 km. far from the spot and that the time of incident is 11.45 pm, it cannot be expected for anyone during this pandemic period to move out of the house at this time. Therefore, the complaint of the complainant is clearly motivated with an intent to malign the reputation of the applicant and his entire family. Applicant is apprehending his arrest and hence, is seeking anticipatory bail and is ready to join the investigation as and when called by the IO.

Per contra, Ld. State Counsel has opposed the application on the ground that as per reply of the IO, during interrogation, the co-accused Joginder Dubey disclosed that recovered weapon of offence and cartridges were arranged by the applicant who is his real brother. Therefore, custodial interrogation of the applicant is required to enquire into this aspect.

I have considered rival submissions as well as perused the reply filed by the IO.

I have perused the report of the IO. In the facts and circumstances of the case, the custodial interrogation of the applicant is necessary for the investigation. Therefore, no ground is made out for grant of anticipatory bail to the applicant at this stage. Application is accordingly dismissed.

Copy of the order be given dasti.



(POORAN CHAND)
ASJ-02/West/Delhi
15.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.366/19
PS :Tilak Nagar
State Vs. Prince Kumar @ Subham
U/s. 457/380 IPC

15.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

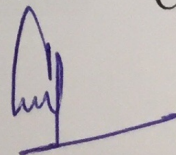
This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Prince Kumar @ Subham.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Arpit Srivastava, Ld. Counsel for applicant/accused.

Reply filed by IO. Same is taken on record.

It is argued on behalf of applicant/accused that in the present case FIR was registered on 21.07.2019 and the present applicant was named by Sariful Aalam in his disclosure statement and since than no attempt has been made by IO to take the custody of present applicant as he is in judicial custody in case FIR no. 396/19 PS Kukri District Pupri, Bihar and is in Doomra Jail. There is no evidence against present applicant, hence, it is prayed that

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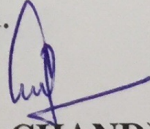
application may be granted anticipatory bail by giving direction to the IO to release him on bond in the even of arrest. It is further argued that the main accused has already been granted bail.

Per contra, anticipatory bail application is opposed by Ld. State Counsel at the strength of reply filed by IO stating that various production warrants has been sent to the concerned jail superintendent in Bihar but due to COVID-19 Pandemic accused could not be produced. It is further argued that as per disclosure statement of accused part of jewellery articles was given to the present applicant which is to be recovered, therefore, custodial interrogation is required. It is also argued that NBWs has been obtained from concerned court in respect of present applicant, hence, he is not entitled for bail.

In view of the facts and circumstance of the case coupled with the fact that custodial interrogation is required by IO to recover the remaining jewellery articles and the further fact that despite the effort of IO by getting issued the production warrant, accused could not be produced due to reasons mentioned above, he is not entitled for anticipatory bail. Hence, anticipatory bail application is dismissed.

Nothing said herein shall tantamount to have effect on the merits of the case.

Copy of this order be given dasti, as prayed.


(POORAN CHAND)
ASJ-02/West/Delhi
15.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

**FIR No.25/2020
PS :Rajouri Garden
State Vs.Salman
U/s. 394/34 IPC**

15.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

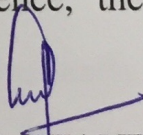
Proceedings of this matter has been conducted through Video Conferencing

This is an application U/s. 439 Cr.P.C. for grant of regular bail moved on behalf of accused/applicant Salman.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Hari Kishan, Ld. Counsel for applicant/accused.

IO file reply. Same is taken on record. Copy supplied to Ld. Counsel for accused. In his reply IO has specifically stated that in the above mentioned case accused has been released on 15.02.2020 from the court of Sh. Deepak Kumar, Ld. MM, Tis Hazari Courts, Delhi.

In view of the report of IO, Ld. Counsel for applicant/accused wishes to withdraw the present bail application. Hence, the present bail application is dismissed as withdrawn.


(POORAN CHAND)
ASJ-02/West/Delhi
15.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.129/20
PS :Nangloi
State Vs.Raju
U/s. 457/380 IPC

15.07.2020

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Proceedings of this matter has been conducted through Video Conferencing

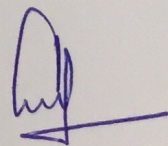
This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Raju.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Praveen Vashisth, Ld. Counsel for applicant/accused.

In compliance of previous order further report received from the IO wherein IO has stated that accused is not co-operating and joining the investigation and custodial interrogation is required for recovery of jewellery articles and mobile phone.

Ld. Counsel for applicant/accused vehemently argued that accused is joining the investigation pursuant to the notice given by IO and have

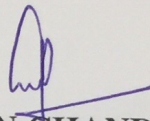
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joined investigation 2-3 days ago from today and further submits that report of the IO is false.

In these circumstances, let IO be called for next date to apprise the court about the further investigation pursuant to joining by the applicant.

Put up for hearing of this application on 31.07.2020.



(POORAN CHAND)

ASJ-02/West/Delhi

15.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.254/2019
PS :Moti Nagar
State Vs. S.S. Bhasin
U/s. 420/34 IPC

15.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

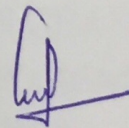
Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
None for accused.

Since morning despite repeated calls none has appeared on behalf of accused.

Record perused. As per record, vide previous order notice was issued to the complainant but not received back.

In these circumstances, issue court notice to the complainant to be served through IO and IO be also called for next date.

Put up for purpose fixed on 04.08.2020.



(POORAN CHAND)
ASJ-02/West/Delhi
15.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.96/2020
PS :Paschim Vihar
State Vs.Rohit Khera
U/s. 420 IPC

15.07.2020

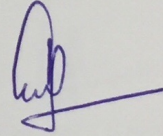
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
None for accused.

Since morning despite repeated calls none has appeared on behalf of accused.

Let notice be issued to IO to apprise the present status of the investigation for 31.07.2020.



(POORAN CHAND)
ASJ-02/West/Delhi
15.07.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.86/2020

PS :Paschim Vihar

State Vs.Aditya Gupta

U/s. 498A/406/34 IPC

15.07.2020

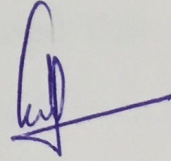
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
None for accused.

Since morning despite repeated calls none has appeared on behalf of accused.

Let notice be issued to IO to apprise the present status of the investigation for 31.07.2020.



(POORAN CHAND)

ASJ-02/West/Delhi

15.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.186/20

PS :Punjabi Bagh

State Vs.Wahid@Mulla

U/s. 25/54/59Arms Act

15.07.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

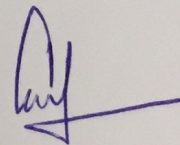
This is an application U/s. 439 Cr.P.C. for grant of regular bail moved on behalf of accused/applicant Wahid @ Mulla.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. Krishan Kumar, Ld. Counsel for applicant/accused.

IO filed reply to the bail application alongwith involvement report.

It is argued on behalf of applicant/accused that accused is in judicial custody since 15.03.2020. Charge sheet has already been filed. Trial has not commenced due to Covid-19 Pandemic as accused persons are not being produced in the court as courts are also not functioning qua trial. It is further argued that wife of applicant/accused is in advance stage of her pregnancy and expected date of delivery is 01.08.2020. It is further argued that

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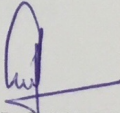
applicant/accused has been falsely implicated in the present case by planting the pistol. It is further argued that so far as involvement of accused in other cases is concerned except one case all the involvements are E-FIR in which applicant has been falsely implicated to work out the dead case of police and in those cases also applicant/accused in on bail.

Per contra, the bail application is strongly opposed by Ld. State Counsel on the ground that accused is habitual offender involving in 07 other cases. If bail is granted there is always chance that the bail may be jumped or the accused may commit the similar offences.

In view of the facts and circumstance of the case and the fact that in this case challan has been filed, trial has not commenced yet and coupled with the fact that custody period of accused is more than 04 months, he is entitled for bail. Hence, accused is admitted to bail subject to furnishing personal bond in the sum of Rs. 20,000/- with one surety of like amount to the satisfaction of the concerned MM/Duty MM.

Nothing said herein shall tantamount to have effect on the merits of the case.

Copy of this order be given dasti, as prayed.


(POORAN CHAND)
ASJ-02/West/Delhi
15.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.151
PS :Ranhola
State Vs. Amit
U/s. 302/397/411/34 IPC

15.07.2020

Proceedings of this matter has been conducted through Video Conferencing

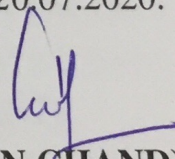
This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Amit.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
None for applicant.

Ld. Counsel for accused/applicant is not picking up his mobile despite repeated calls.

Ahlmad has intimated Sh. Sandeep, associate of Ld. Counsel on mobile no. 9911187282 about the pending bail application. He seeks short adjournment.

Put up for hearing on bail application on 20.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
15.07.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.1375/14
PS :Rajouri Garden
State Vs.Pooja @ Rakhi Kapoor
U/s. 302/201 IPC

15.07.2020

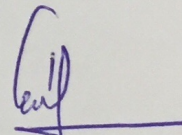
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 30.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.
Sh. L.S. Saini, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant seeks adjournment on the ground that he could not consult his client.

Put up on 20.07.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
15.07.2020